

**GOVERNMENT OF INDIA
MINISTRY OF HEALTH AND FAMILY WELFARE
DEPARTMENT OF HEALTH AND FAMILY WELFARE**

**RAJYA SABHA
UNSTARRED QUESTION NO.1863
TO BE ANSWERED ON 04TH AUGUST 2026**

PROHIBITION OF SMOKING IN PUBLIC PLACES

1863 SHRI DEREK O' BRIEN:

Will the Minister of **HEALTH AND FAMILY WELFARE** be pleased to state:

- (a) the steps taken to ensure that smoking is prohibited in public places across all States;
- (b) the number of violations reported with regard to Section 4 of the Cigarettes and Other Tobacco Products Act (COTPA), 2003, State-wise; and
- (c) the total amount of money collected as fines/challans from people violating smoking ban at public places and COTPA 2003, the details thereof, State-wise?

**ANSWER
THE MINISTER OF STATE IN THE MINISTRY OF HEALTH AND
FAMILY WELFARE
(SHRI PRATAPRAO JADHAV)**

(a): Public Health being a State subject, the primary responsibility for implementation of the provisions of Cigarettes and Other Tobacco Products (Prohibition of Advertisement, Regulation of Trade and Commerce, Production, Supply and Distribution) Act (COTPA), 2003 and the Rules made thereunder lies with the respective States/UT Governments. In this regard, the Ministry of Health and Family Welfare issues advisories to States/UTs for enforcement of this Act. This Ministry also issued a specific "Guidelines for Law Enforcers for effective implementation of tobacco control laws 2024".

Under Section 4 of the COTPA, 2003, the Government of India has imposed ban on smoking in public places. In case of non-compliance of Section 4, there is a provision of fine up to ₹200 under Section 21 of this Act.

(b) & (c): The State/UT-wise details of violations reported under Section 4 of COTPA, 2003, and the total amount collected as fines/challans during the Financial Year 2025-26, as reported by States/UTs on the NTCP Management Information System (MIS) Portal, are placed at attached **Annexure**.

**Annexure to reply of Rajya Sabha Unstarred Question No.1863 for
04.08.2026**

S No	States/UTs	Section 4 [Violation of ban on smoking in public places]	
		No of Challans	Amount collected as fine (in Rs.)
1	ANDAMAN AND NICOBAR ISLANDS	20	4000
2	ANDHRA PRADESH	55850	6595364
3	ARUNACHAL PRADESH	54	10900
4	ASSAM	0	0
5	BIHAR	176	21217
6	CHANDIGARH	0	0
7	CHHATTISGARH	7662	1085570
8	DELHI	574	254250
9	GOA	30719	4644500
10	GUJARAT	31276	3524455
11	HARYANA	4665	238915
12	HIMACHAL PRADESH	28547	2904331
13	JAMMU DIVISION	3518	317365
14	JHARKHAND	819	222800
15	KARNATAKA	159041	14074746
16	KASHMIR DIVISION	5285	257335
17	KERALA	298	63400
18	LADAKH	204	41700
19	LAKSHADWEEP	80	16000
20	MADHYA PRADESH	8050	691688
21	MAHARASHTRA	14420	1561595
22	MANIPUR	0	0
23	MEGHALAYA	8071	800370
24	MIZORAM	470	58320
25	NAGALAND	18	1050
26	ODISHA	1108	171875
27	PUDUCHERRY	0	0
28	PUNJAB	13728	582467
29	RAJASTHAN	99789	3261696
30	SIKKIM	335	105800
31	TAMIL NADU	47941	6957500
32	TELANGANA	0	0
33	DADRA AND NAGAR HAVELI AND DAMAN AND DIU	166	33200
34	TRIPURA	65	7280
35	UTTAR PRADESH	11835	1064806
36	UTTARAKHAND	40545	2213873
37	WEST BENGAL	1147	138382
	TOTAL	576476	51926750